Seventeenth Loksabha

an>

Title: Regarding Age Relaxation for Recruitment in Army.

श्रीमती अपरूपा पोद्दार (**आरामबाग**): सभापति महोदय, भारतीय सेना में हर वर्ष लाखों युवा नौकरी के लिए आवेदन देते है और रक्षा मंत्रालय हर वर्ष 90-100 recruitment rallies के माध्यम से भर्ती प्रक्रिया संचालित करती है। मेरे लोक सभा क्षेत्र के युवा ARMY General Duty जिसकी आयु सीमा 17 से 21.5 वर्ष है और Tradesmen जिसके आयु सीमा 17 से 23.5 वर्ष है, के लिए आवेदन देते है। लेकिन कोरोना महामारी के कारण recruitment rallies पिछले दो वर्षों से बंद है जिसके कारण मेरे लोक सभा क्षेत्र के युवाओं की उम्र निर्धारित आयु सीमा से ज्यादा हो गई है और वो भर्ती के लिए योग्य नहीं है। Air Force और Navy द्वारा भी 2021 में One time age relaxation दिया गया था, इसलिए मेरा मंत्री जी से निवेदन है कि ऐसे युवा जो कोरोना महामारी के कारण पिछले २ वर्षों में आयु सीमा से अधिक हो गए हैं, उनके भविष्य को सुरक्षित रखने के लिए सरकार द्वारा 2 साल का age relaxation भारतीय सेना में इस वर्ष होने वाली भर्ती में दिया जाए, क्योंकि वर्तमान में 81000 पद सेना में रिक्त हैं और सीमाओं पर वर्तमान परिस्थितियों को देखते हुए हमें अपने सैन्य बलों में सिपाहियों की आवश्यकता है।

***t267**

Title: Regarding increase in wages and work days under MGNREGS in Bihar.

श्री कौशलेन्द्र कुमार (नालंदा): सभापति महोदय, मैं आपके माध्यम से माननीय ग्रामीण विकास मंत्री जी का ध्यान मनरेगा में काम का दिन बढ़ाने के लिए आकृष्ट करना चाहता हूँ। देश में कोरोनाकाल से मजदूरों का ग्रामीण इलाकों में जीविका का एकमात्र यही साधन रह गया है। कोरोनाकाल में तो मनरेगा में मजदूरों को सही रूप से काम मिल रहा था, किन्तु अब करीब एक वर्ष से औसतन 28-30 दिन ही काम दिया जा रहा है। इस मंहगाई में उनका गुजारा नहीं हो रहा है। जो मजदूर शहरों से पलायन कर अपने गाँव की ओर चले गये उनका हाल तो और भी दयनीय है। मंहगाई के कारण ग्रामीण इलाकों में कोई और काम भी नहीं हो रहा है। निर्माण क्षेत्र ठप पड़ा है। कृषि का भी बुरा हाल है। ऊपर से केन्द्र सरकार द्वारा राज्यों को मनरेगा की राशि में भुगतान नहीं किया जा रहा है। राज्यों का साल दर साल बकाया बाधित है। आंकड़े बताते हैं कि बिहार राज्य देश में सर्वाधिक भूमिहीन श्रमिकों वाला राज्य है। यह संख्या करीब 88.61 लाख है। इनको मनरेगा के तहत लगातार 100 दिनों का काम गारंटी के साथ मिलना चाहिए, किन्तु वित्तीय अभाव के कारण मात्र औसतन 28 दिनों का ही काम मिल रहा है। साथ ही बिहार में मनरेगा के तहत हरियाणा की तरह ही 300 रू. से अधिक मजदूरी तय करने की आवश्यकता है। अभी बिहार में मात्र 12 रूपये की बढ़ोतरी हुई है। पहले 198 रू. तय था और मई, 2022 से 212 रू. मिलना प्रारम्भ हुआ है। अन्य राज्यों में केन्द्र सरकार ने 7 प्रतिशत की वृद्धि की है। बिहार सरकार लगातार केन्द्र सरकार से आग्रह करती आ रही है। यह माँग अविलम्ब स्वीकार होनी चाहिए और बिहार की लम्बित राशि का भुगतान होना चाहिए, साथ ही सभी मजदूरों को 100 दिनों का काम सुनिश्चित होना चाहिए। धन्यवाद।

***t28**

Title: Regarding implementation of Bharatmala Pariyojana in

Bhadrak Parliamentary Constituency.

SHRIMATI MANJULATA MANDAL (BHADRAK): Sir, I am glad that the Government of India has taken initiative for the Coastal Highway under Bharatmala Pariyojana

in my Parliamentary Constituency under Bhadrak and Balasore District which covers around 70 km. coastline.

The following details be kindly provided regarding the proposed project:

(a) Total project cost, project outlay and time frame of the project.

(b) Details of area covered village wise with map in Bhadrak Parliamentary Constituency in the proposed project, that is from NH-16 near Tangi of Khurda District to Digha and developed in two stretches that is Tangi-Ratanpur and Ratanpur-Digha and also areas covering Basudevpur, Dhamra and Chandipur with map.

(c) Details of plan for the land acquisition and rehabilitation concerning the project in my constituency along with present status of the project and the timeline of its commencement. … (*Interruptions*)

माननीय सभापति: शेष माननीय सदस्य नियम 377* का अपना नोटिस सभा पटल पर प्रस्तुत कर दें।

***t29**

Title: Regarding Corona related deaths in Bihar-laid.

श्री चन्दन सिंह (नवादा): मेरा सरकार से निवेदन है कि मुझे निम्न बिन्दुओं पर जानकारी प्रदान की जाये :-

1. अभी तक कोरोना संक्रमण से बिहार राज्य के कितने नागरिकों की मृत्यु हुई है, यदि इसका कोई डाटा है तो सूचित किया जाये।
2. क्या सरकार ने कोई ऐसा प्रावधान किया है जिसमे बिहार के निवासियों की यदि प्रदेश से बाहर कोरोना से मृत्यु हुई है तो उन्हें मुआवजा बिहार सरकार की ओर से दिया जायेगा?

3. यदि ऐसा नहीं है तो इन्हें जो कि सरकार द्वारा 4 लाख रूपये की आर्थिक सहायता दी जानी है, कैसे मिलेगी?

***t 30**

Title: Regarding writing off bad loans.

DR. A. CHELLAKUMAR (KRISHNAGIRI): During the financial year from 2014-15 to 2020-21, the nationalized banks have written off bad loans to the tune of Rs.10.72 lakh crores. But the banks have not yet disclosed the details of who and how much amount has been declared as a bad loan and written off. On the one hand, banks are collecting money from the public in various ways like interests, the penalty for non-payment of interests, service charges, the penalty for not maintaining a minimum balance, ATM usage fees, and now heavy GST for cheques and high processing fees, on the other hand, banks write off lakhs of crores to some private corporates in the name of bad loans. This is cruel treatment of the citizens of this country. Concealing the names of the beneficiaries of such loan write-offs and indirect way of allegedly misappropriating public money in the name of loan write-offs to certain corporate raises various suspicion. The people of India have the legal right and the freedom to know the facts about these write-offs. The banks are forcibly

taking away the hard-earned properties of low and middle-class families for not repaying their loan amount at the proper time. Crores of the farmers repeatedly knocked on the doors of the government years after year.

***t31**

Title: Regarding Nemom Coaching/Satellite Terminal Project. -laid

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I wish to draw the Honourable Railway Minister's attention towards the shocking decision of the Railway Board to drop the Nemom Coaching/Satellite Terminal Project in my constituency of Thiruvananthapuram, which is imperative for the decongestion and functional extension of the Trivandrum Central Station and the development of the Kochuveli Station.

Though announced in the 2011-12 Railway Budget, the Nemom project's inclusion in the Railways' plan of work and the laying of its foundation stone by the former Hon'ble Railways Minister happened only in 2018-19. In 2019-20, a Detailed Project Report for approximately 117 crores was prepared and submitted to the Railway Board for approval. Despite several interventions within and outside Parliament, no tangible progress has been made.

Unfortunately, the recent decision to not take forward work at the Nemom terminal is uncalled-for as the memorandum for the announcement simply refers to the terminal as being "not justified" but fails to provide any reasons for dropping the project.

I, therefore, strongly urge the Government to reconsider its decision and expedite developmental work at the Nemon coaching terminal so that it can contribute to--in the words of the former Hon'ble Railway Minister at the

foundation stone laying ceremony--"decongesting the already overloaded current coaching terminals".

***t32**

Title: Need to accord the status of classical language to Marathi-laid.

श्री **श्रीनिवास दादासाहेब पाटील (सतारा):** मराठी भाषा को "अभिजात भाषा" घोषित करने की माँग पिछले कई सालोंसे हो रही है | मराठी अभिजात भाषा का दर्जा पाने की सभी अर्हताओं को पूरा करती है लेकिन यह मुद्दा केंद्र के संस्कृति विभाग में प्रलंबित पड़ा है। केंद्र सरकार द्वारा गठित Language Expert Committee ने इस बारे में अभी तक कोई निर्णय नही लिया। मेरी सरकार से विनंती है कि मराठी भाषा को अभिजात भाषा घोषित करने हेतु जल्द से जल्द कार्यवाही की जाए।

माननीय सभापति : माननीय सदस्यगण, कुछ माननीय सदस्य निरंतर प्लेकार्ड आसन के सामने दिखा रहे हैं, जो सदन की मर्यादा के अनुकूल नहीं है। माननीय स्पीकर

महोदय ने भी इस संबंध में आपको चेतावनी दी थी। मैं उसको दोहरा रहा हूं।

… (व्यवधान)

माननीय सभापति : चेयर के पास कोई विकल्प नहीं होगा कि वह आपका नाम 'नेम' करे। आप कृपा करके इस चेतावनी का ध्यान रखें और किसी भी प्रकार के प्लेकार्ड न दिखायें।

… (व्यवधान)

***t 33**

Title: Suspension of Shri Manickam Tagore B., Shri T.N. Prathapan, Ms. S. Jothi Mani and Ms. Ramya Haridas, Members From The Service Of The House Under Rule 374(2) (Motion adopted).

-

माननीय सभापति : मैं नियम 374 के अंतर्गत हठपूर्वक और जानबूझकर लगातार सभा के कार्य में बाधा डालकर अध्यक्ष पीठ के प्राधिकार की उपेक्षा करने और सभा के नियमों का दुरुपयोग करने के लिए आप सभी का नाम लेता हूं **:-**

1. श्री बी. मणिक्कम टैगोर
2. श्री टी. एन. प्रथापन
3. सुश्री एस. जोतिमणि
4. कुमारी राम्या हरिदास

… (व्यवधान)

15.49 hrs

MOTION RE: SUSPENSION OF MEMBERS

***m02 THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** Sir, I beg to move:

> "That this House, having taken a serious note of the misconduct of Shri B. Manickam Tagore, Shri T. N. Prathapan, Sushri S. Jothimani and Kumari Ramya Haridas and in utter disregard to the House and

the authority of the Chair, and having been named by the Chair, resolve that the above-mentioned Members be suspended from the service of the House for the remainder of the Session under Rule 374 (2).” . … (*Interruptions*)

***m03 माननीय सभापति :** माननीय मंत्री जी ने सदस्यों के निलंबन हेतु जो प्रस्ताव पेश किया है, अब मैं इस प्रस्ताव को सभा के समक्ष मतदान के लिए रखता हूं।

… (व्यवधान)

HON. CHAIRPERSON: The question is:

“That this House, having taken a serious note of the misconduct of Shri B. Manickam Tagore, Shri T. N. Prathapan, Sushri S. Jothimani and Kumari Ramya Haridas and in utter disregard to the House and the authority of the Chair, and having been named by the Chair, resolve that the above-mentioned Members be suspended from the service of the House for the remainder of the Session under Rule 374 (2).”

The motion was adopted.

… (*Interruptions*)

माननीय सभापति : माननीय सदस्यों को तदनुसार सत्र की शेष अवधि के लिए सभा की सेवा से निलंबित किया जाता है। वे कृपया सभा के परिसर से तत्काल बाहर चले जाएं।

… (व्यवधान)

माननीय सभापति : सभा की कार्यवाही मंगलवार, 26 जुलाई, 2022 को प्रात: ग्यारह बजे तक के लिए स्थगित की जाती है।

15.51 hrs

The Lok Sabha then adjourned till Eleven of the Clock on

Tuesday, July 26, 2022 / Sravana 04, 1944 (Saka)

-

-

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website and Lok Sabha Website at the following addresses:

http://www.parliamentofindia.nic.in

http://www.loksabha.nic.in

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business

in Lok Sabha (Sixteenth Edition)

---

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

* Available in Master copy of Debate, placed in Library.

* Treated as laid on the Table.